

04.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07 2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1-RN-5595** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL1-RN-5595** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL1-RN-5595** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL1-RN-5595** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL1-RN-5595** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

BABITA
PUNIYA

Digitally
signed by
BABITA
PUNIYA
Date:
2020.09.04
12:12:37
-0530

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
04.09.2020

04.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.UK07-DN-0500** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.UK07-DN-0500** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R 2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.UK07-DN-0500** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.UK07-DN-0500** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.UK07-DN-0500** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

BABITA
PUNIYA

Digitally signed
by BABITA
PUNIYA
Date:
2020.09.05
12:12:43
+0530

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
04.09.2020

Item No. 4

MagicKey Infotech Pvt Ltd vs. State

CC 8205/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: *Shri Amar Nath*, learned proxy counsel on behalf of main counsel through V/C

Complainant through V/C

Court is convened through V/C from residence office.

Status report not received. Let the same be called for next date of hearing.

Put up on 16.10.2020 for further proceedings.

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
महानगर मेट्रोपॉलिटन न्यायालय-06
BABITA PUNIYA
Metropolitam Magistrate-06
जिला परिषद, बंगला नं 355, पुराना जल
West District Room No. 355
तीस हजारी नगरपालिका
Tis Hazari Court

Item No. 6

State vs. Raja

FIR No. 180/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Accused persons not produced from J/C

Court is convened through V/C from residence office.

Heard. File perused.

Concerned Jail Superintendents are directed to produce the accused persons on 18.09.2020 though V/C.

Put up on 18.09.2020 for purpose fixed.

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi
04.09.2020
महानगर दफतरी, टिस हजारी
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, टिस हजारी
West District, Room No. 355, Tis Hazari
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts - 11004

Item No. 8

State vs. Akshay Kumar

FIR No. 537/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Mohd. Ilyas, learned counsel for the accused through V/C

Accused through V/C

Court is convened through V/C from residence office.

Heard. File perused.

At request, put up on 12.01.2020 for arguments on the point of charge.

(Babita Punia)
MM-06, West District
Tis Hazari, Delhi 04.09.2020
Metropolitan Magistrate
जिला पश्चिम, कमरा नं. 355
West District Room No. 355
तीस हजारी न्यायालय
Tis Hazari Courts Delhi

Item No. 9

State vs. Naresh @ Ganja

FIR No. 562/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State

Accused produced from Jail No. 9

Court is convened through V/C from residence office.

It is stated by the accused that he has received the copy of charge-sheet.

Heard. File perused.

Put up on 18.09.2020 for SOD/arguments on the point of charge.

Legal aid counsel/jail duty advocate is also directed to join the proceedings on the next date of hearing.

✓
हरीश्वर पुनिया
(Babith Punia)
MNL-06, West District
Tis Hazari, Delhi 04.09.2020
जिला परिषद, कानून नं. 355, तीसरी मंजूर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 10

State vs. Basant

FIR No. 408/2019

PS: Hari Nagar

U/sec. 283 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C from residence office.

Heard. File perused.

Let court notice be issued to the accused, complainant and IO for next date of hearing.

Put up on 18.09.2020 before pre-lok-adalat.

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020

File again taken up.

Present: Learned APP for the State
Accused and IO through V/C

They are apprised of the order and next date of hearing.

Put up on date fixed i.e. 18.09.2020

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
Metropolitan Magistrate
जिला पुलिस, इलाका नं. 355
West District Court No. 355 Third Floor
टीस हजारी नुताना 11006
Tis Hazari Courts - 11006

Item No. 12
State vs. Anand etc

FIR No. 345/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C
Accused *Upender* not produced from J/C
None for accused *Anand*

Court is convened through V/C from residence office.

Heard. File perused.

Ahmad is hereby directed to issue the processes in terms of previous order failing which adverse order shall be passed against him.

Put up on 18.09.2020 for further proceedings.

बबीता पुनिया
Ms. BABITA PUNIYA
(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
Tis Hazari Courts, Delhi

File again taken up at the request of IO.

Present: Learned APP for the State
Accused *Anand* and IO through V/C.

Heard.

They are directed to join the proceedings through V/C on the next date of hearing i.e. 18.09.2020.

IO to also produce the complainant through V/C on the next date of hearing.

बबीता पुनिया
Ms. BABITA PUNIYA
(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
Tis Hazari Courts, Delhi

State vs. Yuseen

FIR No. 558/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Accused through V/C (present in the court in person)

Court is convened from residence office through V/C (CISCO WEBEX).

It is stated by the accused that he has received the copy of *challan*. He further stated that he wants to plead guilty to the offence alleged against him in the *challan*.

Heard. File perused.

Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 283 IPC which is punishable with fine which may extend to two hundred rupees.

I have explained the consequences of pleading guilty and the allegations leveled by the prosecution in vernacular to the accused, however, he has reiterated his plea of guilt and has stated that he is pleading guilty without any force, pressure or undue influence and that he has understood the allegations leveled against him. Let his separate statement to this effect be recorded. Separate statement recorded, both separately and in STR.

I am of the considered view that the accused has understood the nature of the allegations levelled against him and that plea of guilt is made voluntarily without any pressure or undue influence after understanding the allegations, hence the

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफतरीकारी न्यायालय
Metropolitan Magistrate
जिला परिषद, कमरा नं. 355, 4^थ फ्लोर
West District, Room No 355, 4th Floor
वीर हजारी न्यायालय
Veer Hazari Courts

same is accepted. Accordingly, the accused *Yaseen* is held *guilty* and *convicted* for the offence punishable under section 283 IPC.

Arguments heard on the quantum of sentence.

Convict is sentenced to fine of Rs. 200/-. Fine paid vide receipt no. 0469949.

File be consigned to record room after due compliance.


वकील प्रति
(Babita Punjya)
Ms. BABITA PUNJYA
MM-06, West District
Tis Hazari, Delhi/04/09/2020
Mek...
पुस्तक परिसर, कमरा नं. 355, टिस हजारी
West District, Room No. 355, Tis Hazari
तीस हजारी नगरपालिका, दिल्ली
Tis Hazari Courts, Delhi

Item No. 11

State vs. Upender

FIR No. 67/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Accused not produced from J/C

Court is convened through V/C from residence office.

Heard. File perused.

Jail Superintendent is directed to produce the accused through V/C on next date of hearing.

Put up on 18.09.2020 for further proceedings.

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर मेट्रोपॉलिटन मजिस्ट्रेट-06
Metropolitan Magistrate-06
(Babita Punia)
MM-06, West District
Tis Hazari, Delhi/04.09.2020

At this stage,
accused produced from Tis Hazari
jail through v/c
Heard. Put-up on next date
ie. 18/09/20 for further

Proceedings.

To be - also join the proceedings
the proceedings on the next -
date of hearing.

वबीता पूनिया
Me. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय
Metropolitan Magistrate
जिला पश्चिम, कमरा नं 355, टिहरी
West District, Room No. 355, Tihari
तीस हजारी न्यायालय
Tis Hazari Courts, Lucknow

Item No. 19

State vs. Roomal Singh

FIR No. 1443/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

None for the accused and victim

Court is convened through V/C from residence office.

Heard. File perused.

Let fresh process be issued to all the concerned parties for next date of hearing to explore the possibility of settlement.

Put up on 19.09.2020 before pre-lok Adalat.

(Rabita Puriya)
Lok-Adalat Judge West District
Tis Hazari, Delhi 04.09.2020

Metro
दिल्ली नगरपालिका
West District Revenue
दिल्ली नगरपालिका
Tis Hazari Courts

Item No. 18

State vs. Nikhil @ Ashu @ Deepak

FIR No. 41388/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C (not produced from J/C)

None for the complainant and IO

Court is convened through V/C from residence office.

Heard. File perused.

Let court notice be issued to the complainant/owner of stolen article and the IO to join the proceedings on the next date of hearing.

Put up before pre-lok-adalat on 09.09.2020 to explore the possibility of settlement.

Jail Superintendent is hereby directed to produce the accused through V/C on the next date of hearing.

(Babita Punjya)
MM-06 West District
Tis Hazari, Delhi/04.09.2020
जिला पश्चिम, कमरा नं 355 थर्ड फ्लोर
West District, Room No 355 Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No.23

FIR No. 408/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Kunal Madan, learned counsel for the complainant through V/C

Court is convened through V/C from residence office.

Matter is at the stage of prosecution evidence. Consequently, matter stands adjourned in view of the directions passed by the Hon'ble High Court of Delhi.

Put up on 12.01.2020 for PE.

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020

दबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफतरीकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, कानून नं. 06, टिस हजारी
V. Delhi Police No. 06, Tis Hazari
ज. ह. नदी न्यायालय

Item No. 17

State vs. Mohd. Ajhar

FIR No. 00513/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C (not produced from J/C)

None for the complainant and IO

Court is convened through V/C from residence office.

Heard. File perused.

Let court notice be issued to the complainant/owner of stolen article and the IO to join the proceedings on the next date of hearing.

Put up before pre-lok-adalat on 09.09.2020 to explore the possibility of settlement.

Jail Superintendent is hereby directed to produce the accused through V/C on the next date of hearing.

(Babita Punjya)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
जिला पश्चिम, कमरा नं. 356
West District, Room No. 356
तीस हजारी न्यायालय
Tis Hazari Courts

Item No. 21

State vs. Suresh @ Sonia

FIR No. 994/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

None for the accused persons and complainant

Court is convened through V/C from residence office.

File perused. In the interest of justice, fresh court notice be issued to the concerned parties for 19.09.2020 to explore the possibility of settlement.

Put up the matter on 19.09.2020 before pre-lok-adalat.


बबीता पनिया
(Babita Puniya)
Pre-lok Adalat Judge, West District
Tis Hazari, Delhi 04.09.2020
जिला पुरिया, पुरिया जिला-06
West District Room No. 355 Th
तीस हजारी - पुरिया जिला
Tis Hazari Courts

Item No. 22

State vs. Akash etc

FIR No. 443/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C from residence office.

Heard. File perused.

Jail Superintended is directed to produce the accused *Amit* through V/C on the next date of hearing.

Court notice be also issued to the absentee accused persons to join the proceedings on the next date of hearing through V/C.

Put up the matter on 18.09.2020 for further proceedings.

(Babita Punia)
MM-06, West District
Tis Hazari, Delhi/04.09.2020
Metropolitan Magistrate-09
जिला अधिकार, कमरा नं. 355, पुलिस ठाण
West District, Room No. 355, Third Fl.
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 7

State vs. Akshay

FIR No. 54/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State through V/C

Mohd. Ilyas, learned counsel for the accused through V/C

Accused through V/C

Court is convened through V/C from residence office.

Matter is at the stage of PE. Consequently, matter stands adjourned in view of the directions issued by the Hon'ble High Court of Delhi.

Put up on 12.01.2020 for prosecution evidence.

(Dabita Punjya)
MM-06 West District
Tis Hazari, Delhi 04.09.2020
Metropolitan
जिला पश्चिम, कमरा नं. 355, टी.डी.डी.
West District Room No. 355, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 5

State vs. Naveen Dahiya etc

FIR No. 0192/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State

Accused *Naveen Dahiya, Mandeep Nagar, Nakul and Narender @ Monu* produced from Jail No. 9 (on bail in this case)

Rest accused persons are absent

Court is convened through V/C from residence office.

Heard. File perused.

Put up on 18.09.2020 for further proceedings.

Jail Superintendent is directed to produce the accused persons through V/C on the next date of hearing. Court notice be also issued to absentee accused persons and the complainant to join the proceedings through V/C on the next date of hearing.

(Babita Puniya)
MM-06, West District
Tis Hazari, Delhi-110020
महानगर दक्षिण
Metropolitan Magistrate
जिला परिषद, कमरा नं. 355, टिहरी हाउस
West District Room No 355, Tis Hazari
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 3

State vs. Manoj Chaudhary etc

E-FIR No. 25900/2016

PS: Hari Nagar

U/sec 379/411/34 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State

None for the parties

Court is convened through V/C from residence office.

Process not issued by the *Ahmad*. He is warned to be careful in future.

Let court notice be issued to the accused persons, complainant, owner of stolen property and the IO for next date of hearing to explore the possibility of settlement.

Put up on 18.09.2020 before pre-lok Adalat.

(Bahita Puniya)
Lok-Adalat Judge, West District
Tis Hazari, Delhi/04.09.2020
Metropolitan Magistrate-06
जिला परिषद, कमरा नं. 355, तृतीय तल
West District Room No. 355, Third Floor
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 2

State vs. Prakash

E-FIR No. 23766/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

04.09.2020

Present: Learned APP for the State

Accused has been declared as absconder

Court is convened through V/C from residence office.

Heard. File perused.

Matter is at the stage of prosecution evidence. Consequently, matter stands adjourned in view of the directions passed by the Hon'ble High Court of Delhi.

Put up on 12.01.2021 for PE under section 299 Cr.P.C.

(Babita Puniya)
MM-06, West District
Tis Hazari Delhi/04.09.2020

Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय 3-06
Metropolitan Magistrate-06
जिला पश्चिम, कक्षा नं. 355
West District, Room No. 355
तीस हजारी न्यायालय
Tis Hazari Courts, Delhi